

THE SCHEDULE

| See Rule 18(1) |

Return of Assets and Liabilities ~~on 31.3.2003~~ ~~on 31.3.2003~~
 on the 31.3.2003

1. Name of the Government servant in full (in block letters) BAHADUR SINGH
2. Service to which he belongs Judiciary
3. Total length of service up to date Six year nine months
 (i) in non-Gazetted rank _____
 (ii) in Gazetted rank Six years nine months
4. Present post held and place of posting Sub Judge-cum-JMIC-II,
Palampur District Kangra.
5. Total annual income from all sources during the ~~Calendar~~ Calendar Financial year immediately preceding the 1st ~~January~~ January 2003. April, 2002 to 31.3.2003. Rs.1,75,256/-
6. Declaration;

I hereby declare that return enclosed namely, Forms I to V are complete, true and correct as on 31.3.2003 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule(1) of Rule 18 of the Central Services(Conduct) Rules, 1964.

Date 8-4-03

Signature *[Signature]*
 Sub Judge Cum Judicial Magistrate
 1st Class PALAMPUR (H.P.)

NOTE 1-This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.

NOTE2.-If a Government servant is a member of Hindu Undivided Family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No.1 the value of his share in such property and where it is not possible to indicate the exact value of such share, it's approximate value. Suitable explanatory notes may be added wherever necessary.

Statement of immoveable property or fixed investment as on the 31.3.2003
(e.g. Lands, House, Shops, Other Buildings, etc.).

Sl. No.	Description of property	Precise location (Name of District Division, Taluk and Village in which the property is situated and also its distinctive number etc.	Area of land (in case of land and buildings)	Nature of land in case of landed property.	Extent of interest	If not in own name, state in whose name held and his/her relationship, if any to the government servant.
1	2	3	4	5	6	7
			N I L			


Date 8-4-03Signature [Signature]Sub Judge Civil & Judicial Magistrate
PALAMPUR (H.P.)

NOTE 1-For purpose of Column 9, the term "lease" would mean a lease of immoveable property from year to year or for any terms exceeding one year or reserving a yearly rent. Where, however, the lease of immoveable property is obtained from a person having official dealings with Government servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

NOTE 2-In Column 10 should be shown-

- Where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition;
- Where it has been acquired by lease, the total annual rent thereof also; and
- Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

Date of acquisition	How acquired (Whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired (address and connection of the Government servant, if any, with the person/persons concerned) Please see Note 1 below	Value of the property (see Note 2 below)	Particulars of sanction of prescribed authority, if any	Total Annual income from the property	REMARKS
8	9	10	11	12	13
		NIL			


 Sub Judge Cum Judicial Magistrate
 1st Class PALAMPUR (H.P.)

FORM-No. II

Statement of liquid assets ~~in first appointment~~ as on ~~XXXXXXXXXX~~ 31.3.2003

- (1) Cash and Bank balance exceeding 3 months' emoluments.
 (2) Deposits, loans advances and investments (such as shares, securities, debentures etc.)

SL.No.	Description	Name and Address of Company, Bank, etc.	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the Government servant	Annual Income derived	REMARKS
1	2	3	4	5	6	7
1.	N.S.C. 19DD996827 dt.23.2.99		5000/-	Self		
	05BB249654 dt.23.2.99		4000/-	self		
2	19EE284407 dt.10.9.99		10000/-	Jai Shree (Wife)		
3	05EE480805 dt.3.1.01		10000/-	-do-		
	33CC065602 dt.3.1.01		1000/-	-do-		
	37CC065602 dt.3.1.01		1000/-	-do-		
4.	ICICI Tax Saving Bond 137767 dt.22.3.01		5000/-	Self	N.A	N.A
5.	IDBI Infrastructure Bond 011311925-500x4 dt.21.2.2002		20000/-	self		
6.	ICICI Tax Saving Bond dt. 25.2.2003		10000/-	Self		

Date 8-4-03Signature Sub Judge Cum Judicial Magistrate
1st Class PALAMPUR (H.P.)

NOTE 1- In Column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

NOTE 2- The term "emoluments" means the pay and allowances received by the Government servant.

F O R M No. III

Statement of moveable property ~~on first appointment~~ as on 31.3.2003

Sl.No.	Description of items	Price or value at the time of acquisition and/or the total payments made up to the date of return, as the case may be in case of articles purchased on hire purchase or instalment basis.	If not in own name, name and address of the person in whose name and his/her relationship with the Government servant	How acquired with approximate date of acquisition	R E M A R K S
1	2	3	4	5	6
1.	Television	Rs.4,000/-	R Self	Gift at the time of marriage.	Intimation given vide letter No. 263 dated 4.5.2001.
2.	Refrigerator	Rs.7,000/-	Self	-do-	
3.	Jewellery	Rs.35,000/-	Smt. Jai Shree (Wife)	-do-	
4.	Car 800 Maruti	Rs.2,09,763/-	Self	After obtaining Loan dt.26/27.4.01	

Date 8-4-03

Signature [Signature] Judicial Magistrate

NOTE 1-In this Form, information may be given regarding items like (a) jewellery owned by him (total value); (b) silver and other precious metals and precious stones owned by him not forming part of jewellery (total value); (c) (i) Motor Cars, (ii) Scooters/Motor Cycles, (iii) refrigerators/air conditioners, (iv) radios/radiograms/television sets and any other articles, the value of which individually exceeds Rs. 1,000; (d) value of items of moveable property individually worth less than Rs.1,000 other than articles of daily use such as clothes, utensils, books, crockery, etc. added together as lumpsum.

Note 2-In Column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.


NOTE 3-In Column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

F O R M No. IV

Statement of Provident Fund and Life Insurance Policy ~~XXXXXXXXXXXXXXXXXXXX~~
as on the 31.3.2003

INSURANCE POLICIES				
SL.No.	Policy No. and date of policy	Name of Insurance company	Suminsured/date of maturity	Amount of annual premium
1	2	3	4	5
1.	150254482 dt. 28.3.96	L.I.C. of India	One Lac - 28.3.21	Rs.5351/-
2.	150568452 dt.28.10.98	- do -	One Lac - 28.10.21	Rs.7024/-
3.	151165692 dt.28.6.2002	- do -	20,000/- 28.6.07	Rs.3517/-
4.	151164250 dt.23.3.2002	- do -	Two Lacs 23.3.19	Rs.9938/-
Type of provident Funds/GPF/CPF Account No.	Closing balance as last reported by the Audit/Accounts Officer alongwith date of such balance	Contribution made subsequently	Total	Remarks (if there is dispute regarding closing balance, the figures according to the Government servant should also be mentioned in the column)
6	7	8	9	10
G.P.F.H-Just-2954 P.P.F.7/723 P.P.F.1298	Rs.1,76,862/- Rs. 84,720/- Rs. 7,180/-	Rs.2,000/- P.M. - -	Rs.1,76,862/- Rs. 84,720/- Rs. 7,180/-	N.A. N.A. N.A.

Date 8-4-03


Signature 
Sub Judge cum Judicial Magistrate
1st Class PALANPUR (H.P.)

F O R M No. V

Statement of Debts and other Liabilities ~~on~~ ~~XXXX~~
~~XXXXXXXXXX~~ ~~XX~~ on the 31.3.2003

SL. No.	Amount	Name and address of Creditor	Date of incurring Liability	Details of Transaction	R E M A R K S
1	2	3	4	5	6
1	Rs.77,597/-	Kangra Central Co-operative Bank Ltd. Palampur.	26.4.2001	Car Loan obtained from Kangra Central Co-Operative Bank Ltd. Palampur	N/A

Date 8-4-03

Signature 
 Sub Judge Cum Judicial Magistrate
 1st Class PALAMPUR (H.P.)